

13th Assembly
3rd session
08-01-2024
VIII-(A)

The Tripura Bill No. 13 of 2023

THE TRIPURUA STATE RIFLES (FOURTH AMENDMENT) BILL, 2023

(AS INTRODUCED IN THE TRIPURA LEGISLATIVE ASSEMBLY)

THE TRIPURA STATE RIFLES (FOURTH AMENDMENT) BILL, 2023

**A
BILL**

Further to amend the Tripura State Rifles Act, 1983

BE it enacted by the Tripura Legislative Assembly in the 75th year of the Republic of India as follows:-

Short title and Commencement 1. (1) This may be called "The Tripura State Rifles (Fourth Amendment) Act, 2023;

(2) It shall come into force on the date of its publication in the Official Gazette.

Amendment of Clause(q) of Section 3. 2. In the Tripura State Rifles Act, 1983 Clause (q) of Section (3) shall be substituted with the following:-

"Subedar" means a person appointed by the Director- General of Police, who is a Subedar (GD) or Subedar (Head Clerk) or Subedar (Accountant) or Subedar (Communication) or Subedar (Medical) and includes a person who may be transferred by the Director-General of Police to fill any of the above posts on deputation from amongst the Inspectors of Police, Tripura"

STATEMENT OF OBJECTS AND REASONS

The existing definition of Subedar as mentioned in 3(q) of Tripura State Rifles Act, 1983 is very concise and which needs to be elaborated. The existing definition of Subedar sometimes creates ambiguity in dealing with promotion issues from Subedar to TPS-Gr.II as there are different cadres of Subedar in TSR Battalions such as Subedar(Head Clerk), Subedar(Accountant), Subedar(GD), Subedar(Communication) and Subedar(Medical) . All cadres of Subedar are also come under the purview of same rule, regulation & service conditions of TSR. To eliminate any complicity in promotional process from the post of Subedars to TPS-Gr.II, there is need to describe the definition of Subedars of TSR elaborately at 3(q) of Tripura State Rifles Act, 1983 by modifying the existing definition of Subedar.

The Bill seek to achieve the aforesaid objects.

CHIEF MINISTER

TECHNICAL REPORT

This is the Tripura State Rifles (Fourth Amendment) Bill, 2023. The subject matter of the Bill relates to entry No. 2 of the State List (List-II) of the Seventh Schedule to the Constitution of India. The State Legislature is, therefore, competent to legislate on the subject. The provisions of the Bill are not repugnant to any of the provisions of any existing Central Law on the subject or the Constitution of India.

This is not a money Bill within the meaning of Art.199 of the Constitution. Prior recommendation of the Governor for introducing the bill in the Legislative Assembly is not, therefore, necessary.

Secretary, Home

FINANCIAL MEMORANDUM

The Bill if enacted and brought into operation shall not involve any additional expenditure from the Consolidated Fund of the State.

Secretary, Home

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